

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1350

ANSWERED ON:03.03.2016

Penalty on Pilots Reporting Late for Flights

Chavan Shri Ashok Shankarrao;Gaikwad Dr. Sunil Baliram;Jayavardhan Dr. Jayakumar;Kirtikar Shri Gajanan Chandrakant;Mahato Shri Bidyut Baran;S.R. Shri Vijay Kumar

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air India flew the least number of its domestic flights among the domestic carriers recently, if so, the details thereof;
- (b) whether the national carrier has introduced/proposes to introduce any penal provision for pilots who report sick two hours before flight time and proposes to make it mandatory to fly a minimum 45 hours a month to be eligible for flying allowance, if so, the details thereof;
- (c) whether any agreement has been reached between Air India and its pilots in this regard;
- (d) if so, the details thereof; and
- (e) the other steps taken by the Government to improve Air India's on time performance and increase its flights among the domestic carriers?

Answer

Minister of State in the Ministry of CIVIL AVIATION
(Dr Mahesh Sharma)

(a): No, Madam. The details in this regard are Annexed.

(b) to (d): Ministry of Civil Aviation has recently conveyed approval for pay and allowances along with the conditions and penalties for Pilots of Air India Limited. It has been inter-alia provided that, if a Pilot refuses to undertake a flight after rostering, then he/she will be liable for reduction of double the hours rostered subject to maximum of 10 hours for each refusal from the guaranteed flying hours. In case of refusal of flight Departure - 4 hours, double the number of hours of scheduled flight refused will be deducted in case of flights up to 6 hours, and for flights greater than 6 hours, a flat deduction of 14 hours will be made from the guaranteed flying allowance. All Pilots will be paid fixed 70 hours of flying allowance as per rate applicable to individual Pilots, subject to a minimum 40 hours of actual flying. In the event of being grounded due to medical reasons, the applicable flying allowance will be paid on pro-rata basis.

(e): In order to improve On Time Performance (OTP) of Air India initiatives have been taken to increase the availability of resources in terms of crew and aircraft. Ministry has taken steps to monitor the OTP of Air India with a view of improve the same. In the past, Video Conferencing has been held by the Ministry with Senior Officers of Air India to monitor the daily OTP. The OTP of Air India is also reviewed in the Oversight Committee Meetings held in the Ministry. Further, OTP is monitored at the highest level within Air India on daily basis. A video conference is anchored by Integrated Operation Control Centre (IOCC) every day in which the representatives of operating departments from four regions participate to review the previous day's operation and evolve process improvement wherever possible.